

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**Item No.22
IA Nos.146/2023, 572/2023 & 573/2023
In
CP(IB) No.70/Chd/Hry/2021
(admitted)
Under Section 9 & 60(5) & 19(2) & 43, IBC 2016**

In the matter of:-

RR Kabel Ltd.	...Petitioner-Operational Creditor
Vs.	
Govind Electrical pvt. Ltd.	...Respondent-Corporate Debtor.

Present:

Mr. Raghav Kakkar, Advocate for the applicant in IA Nos.146/2023, 572/2023 and 573/2023

Ms. Usha, Advocate for the respondent in IA No.146/2023.

IA No.146/2023

In the present IA No.146/2023 the CIRP process was initiated on 21.09.2023 and there is only one financial creditor. The CoC in its 2nd meeting passed a resolution on 12.11.2022 ratified the fee at the rate of Rs.1,50,000/- + GST per month for the RP. It is stated by learned counsel for the respondent that by their email dated 19.12.2022, the IRP was informed that their claim is being withdrawn.

Heard the learned counsel for the parties. Order Reserved.

IA No.572/2023

This application is filed under Section 19(2) of the IBC, 2016. There are two respondents. Heard. Issue notice of this application to the respondent(s). The applicant shall collect the notices from the Registry and send the same by speed

IA Nos.146/2023, 572/2023 & 573/2023
In
CP(IB) No.70/Chd/Hry/2021
(admitted)

post as well as by e-mail, if available, immediately to the respondent(s) at their registered address attaching therewith copy of the application and the entire paper book and the copy of this order.

In case, the service of speed post on the aforesaid respondent(s) is not effected, the applicant shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The applicant shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite. List on 04.05.2023.

IA No.573/2023

This application is filed under Section 43, IBC 2016. There are eight respondents. Heard. Issue notice of this application to the respondent(s). The applicant shall collect the notices from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the respondent(s) at their registered address attaching therewith copy of the application and the entire paper book and the copy of this order.

In case, the service of speed post on the aforesaid respondent(s) is not effected, the applicant shall adopt the mode of substituted service and the notice

of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The applicant shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite. List on 04.05.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

March 06, 2023
DS

Sd/-
(Harnam Singh Thakur)
Member (Judicial)